

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

UNSTARRED QUESTION NO. 519

TO BE ANSWERED ON JULY 20, 2016

BUILDING BYLAWS

No. 519 SHRI ASADUDDIN OWAISI:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government has released model building bylaws to give boost to the real estate sector and for fast processing and approval of projects;
- (b) if so, the details thereof;
- (c) the minimum time fixed for approval of project;
- (d) whether any penalty clause has been imposed for delayed approval of project; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN
POVERTY ALLEVIATION

(RAO INDERJIT SINGH)

(a)&(b): Yes, Madam, the Model Building Bye Laws (MBBL), 2016 were released in March, 2016. The Bye Laws have a chapter on Streamlining the Building Plan approvals which

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prescribe various initiatives for fast processing and approval of projects, like single window online application, e-payments, common application form, etc.

(c): There is no minimum time fixed. However, the Model Building Bye Laws, 2016 prescribe that all building plans should be approved within 30 days.

(d): No, Madam.

(e): Question does not arise.
